

THE PUNJAB STATE LEGISLATURE (DELEGATION OF  
POWERS) ACT, 1951

No. XLVI OF 1951



An Act to confer on the President the power of the Punjab  
State Legislature to make laws.

[28th August, 1951]

**B**E it enacted by Parliament as follows:—

**1. Short title.**—This Act may be called the Punjab State Legislature (Delegation of Powers) Act, 1951.

**2. Definitions.**—In this Act, unless the context otherwise requires,—

(a) “article” means an article of the Constitution;

(b) “Proclamation” means the Proclamation issued on the 20th day of June, 1951, by the President under clause (1) of article 356.

**3. Conferment on the President of the power of the State Legislature.**—

(1) The power of the Legislature of the State of Punjab to make laws, which has been declared by the Proclamation to be exercisable by or under the authority of Parliament, is hereby conferred on the President.

(2) In the exercise of the said power, the President may from time to time, whether Parliament is or is not in session, enact as a President's Act a Bill containing such provisions as he considers necessary.

(3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before Parliament.

(4) Parliament may, by resolution passed within seven days from the date on which the Act has been laid before it under sub-section (3), direct any modifications to be made in the Act and such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.

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